

No. DSJ/BLP/EC/Covid-19/2020-  
OFFICE OF THE DISTRICT AND SESSIONS JUDGE,  
BILASPUR, HIMACHAL PRADESH.

Dated Bilaspur, the February, 2021

OFFICE ORDER


In compliance of the Hon'ble High Court Notification No. HHC/RG/C-19/2020-27 dated 9<sup>th</sup> February, 2021, it is hereby ordered that all the Judicial Officers of this Division shall start regular functioning of Courts from 15.02.2021, as per the practice and procedure. The Presiding Officers of the concerned Court shall ensure that all the guidelines/instructions regarding COVID-19, issued by the Central/ State Government / High Court and also by this office from time to time shall also be adhered in letter and spirit.

<sup>Sd/-</sup>  
District & Sessions Judge  
Bilaspur, H.P.

7/11  
15/2/21  
Endst.DSJ/BLP/EC/Covid-19/2020- Dated Bilaspur, the February, 2021

Copy forwarded for information & necessary action to:-

1. All the Judicial Officers of this Civil & Sessions Division.
2. The District Attorney/ADA, Bilaspur/Ghumarwin H.P.
3. The President, District/Sub Divisional/ Bar Association, Bilaspur/ Ghumarwin.
- ✓ 4. The Assistant Programmer of this office to update District Court's website accordingly.
5. The Daftri of this office to affix the same on the notice board of this office for information to all concerned.

  
District & Sessions Judge  
Bilaspur, H.P.